

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

BEFORE REGISTRAR B. SUDHEENDRA KUMAR

Petition(s) for Special Leave to Appeal (Civil) No(s).3476/2005

STATE OF KERALA & ORS.

Petitioner(s)

VERSUS

K.V. PETER & ANR.

Respondent(s)

WITH

SLP(C) NO. 3525, 4110 & 4706 of 2005

Date: 31/07/2006 This Petition was called on for hearing today.

For Petitioner(s)

Mr. K.R. Sasiprabhu, Adv.

Mr. P.V. Dinesh, Adv.

For Respondent(s)

Mr. Romy Chacko, Adv.

UPON hearing counsel the Court made the following

O R D E R

S.L.P. © No. 3476/2005

The petitioner shall take fresh steps for the service of notice on the unserved

respondent no. 2 within four weeks.

Advocate Mr. P.V. Dinesh is present to represent the petitioners

:2:

Item No. 49

S.L.P. © No. 4706/2005

Two weeks' time has been granted to file counter. Inform the learned Advocate-

on-Record concerned as there is no representation for the respondent even after calling for the second

time.

List again on 29.8.2006.

(B. Sudheendra Kumar)

Registrar